## CENTRAL ELECTRICITY REGULATORY COMMISSION

## **NEW DELHI**

## **Petition No. 112/TT/2012**

Subject : Approval of transmission tariff form notional DOCO to 31.3.2014

for Northern Region System Strengthening Scheme-V, for tariff

block 2009-14 period in Northern Region.

Date of Hearing : 26.11.2013

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 others

: Shri S.S. Raju, PGCIL Parties present

Shri Prashant Sharma, PGCIL

Shri A.M. Pavgi, PGCIL

Ms. Sangeeta Edwards, PGCIL Shri M.M. Mondal, PGCIL

Shri B.K. Sahoo, PGCIL

Shri R. B. Sharma, Advocate, BRPL

Shri Padamjit Singh, PSPCL

Shri G. Das. NDMC

Shri H.M. Saxena, NDMC

## **Record of Proceedings**

The representative of the petitioner submitted as under:-

(a) The petition has been filed after combining LILO of 400 kV S/C Hissar-Bassi line at Bhiwadi, 400 kV D/C Agra-Bhiwadi line (both covered under Petition No.

251/2010) and 400 kV D/C Moga-Bhiwadi line (covered under Petition No. 294/2010) with the Bus Reactor at Bhiwadi Sub-station (commissioned on 1.1.2011) with notional date of commercial operation as 1.1.2011. The Commission has already allowed tariff for Hissar-Bassi line at Bhiwadi and Bhiwadi-Agra line vide order dated 25.5.2011 in Petition No. 251/2010 and for Bhiwadi-Moga line vide order dated 5.7.2011 in Petition No. 294/2010. This petition is for determination of tariff of the Combined Asset;

- (b) Investment approval for the project was accorded by the Board of Directors of PGCIL on 9.6.2006 and the project was to be completed within 36 months from the date of investment approval, i.e. by 1.7.2009. The last asset under NRSS V. e.g. bus reactor at Bhiwadi Sub-station was commissioned on 1.1.2011, after a delay of 18 months;
- (c) The delay was mainly on account of non-availability of testing facility and difficulty in mobilizing manpower. Since lot of construction activity was going on during the period, it was difficult for contractor to mobilize manpower;
- (d) The cost is within the approved cost;
- (e) Rejoinder to the replies of JVVNL, AVVNL and Jd.VVNL, has been filed. Rejoinder to the replies of BRPL and PSPCL will be filed within 10 days;
- (f) The petitioner requests to approve tariff for the Combined Asset.
- 2. The representative of PSPCL submitted as under:-
  - (a) The bus reactor was charged on 31.12.2010, but the Notification regarding date of commercial operation was dated 19.9.2011. This declaration should be issued in advance. Copy of log sheets of the sub-station from 0405 HOURS upto 2400 HOURS of 31.12.2010 should be shared by the petitioner with the beneficiaries;
  - (b) Delay of 18 months on account of manpower shortage should not be condoned;
  - (c) The Bus Reactor should have been commissioned, along with LILO of Hissar-Bassi line at Bhiwadi on 1.6.2009. In the instant case, the Bus Reactor was

commissioned on 1.1.2011, much after the commissioning of the LILO of Hissar-Bassi line, causing adverse effect on voltage;

- (d) The breakup of project cost and the cost of the Bus Reactor should be given by the petitioner.
- 3. The representative of BRPL submitted that the system consists of four assets, and out of the four, tariff of three assets has already been determined. There is huge cost and time over-run. Form 5-C of the petition shows the date of completion as 22.10.2008, and hence there is a time over-run of 26 months, and not 18 months as claimed by the petitioner.
- 4. The representative of the petitioner submitted that the information has been given as per format prescribed in the 2009 Tariff Regulations. The date of completion is as per letter of award.
- 5. The Commission directed the petitioner to intimate all stakeholders about declaration of commercial operation in advance, and not after the commercial operation of the concerned asset. The Commission directed the petitioner to submit Management Certificate of Asset-IV as on actual date of commercial operation, along with projected additional capital expenditure and revised tariff forms on affidavit, before 25.12.2013, with a copy to the respondents. The Commission also directed the petitioner to file rejoinder to replies of BRPL and PSPCL, before 25.12.2013.
- 3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-(T. Rout) Chief Legal